nature of advances		June 1909			Decompos 1909	
nature of advances			No. of A/cs.	Balance out- standing	No. of A/cs.	Balance out- standing
Direct Finance to farmers .			947	147.82	6527	182.93

FINANCIAL AID TO SHRI K. K. JAJODIA

Writtt Answers

92. SHRI KB [SHAN KANT : Will the PRIME MI LISTER be pleased to state:

(a) whether it s a fact that Shri K. K. Jajodia of Lynx loi poration has recently been given any fi ancial aid by the public sector financial institutions; and

(b) if so, the extent thereof and the purpose for wh :h it was given?

THE MINIS' 'ER OF STATE IN THE MINISTR OF FINANCE (SHRI P. G. SETHI) : a) According to information ascert; md from the two All India public sec tr financial institutions namely, the Im us trial Finance Corporation of India md the Industrial Development Bank of India, no financial assistance has een given by either of them to Shri C. K. Jajodia of Lynx Corporation, or \bullet my industrial concern cither promoted >y him or by the Lynx Corporation.

(b) Does not irse.

RELIEF TO SMAL .-S:;ALE MANUFACTURERS OF A UMINIUM

93. SHRI BR. HMANAND PANDA : Will the PRIME MINISTER be pleased to state :

(a) whether it s a fact that the Small Scale manufactur rs of Aluminium have been permitted to pay central excise duty on tfyeir p oducts by way of setoffs on account of genuine difficulty in producing pri of of payment of duty on duty-paid ing >ts and billets used in the manufacture of their products;

(b) whether it s also a fact that upto 28th February, 1 70 the burden *of* duty on the extruded >r. iducts of small scale manufacturer pa ing duty by way of set-offs was slight • I :ss than on the similar

products of «the big industrialists but from 1st March, 1970 the former has to pay about Rs. 430 more on each metric tonnes of his extruded products; and

(c) if so, that steps have been taken to remove this discrimination and to afford relief to such Small scale manufacturers ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) No, Sir, in the case of manufacturers paying duty on their products after claiming set off of duty to the extent leviable on curde aluminium, the requirement of producing the proof of payment of duty has been relaxed only in respect of old aluminium scrap and not in the case of ingots and billets.

(b) and (c) Yes Sir. With effect from 1-3-1970 the duty on aluminium products produced by all manufacturers has been increased; the actual extent of increase in duty in the case of each manufacturer would depend upon. the selling price of their products since the duty is now charged on *ad valorem* basis.

SRESHTHA HOUSE BUILDING SOCIETY

94. CHAUDHARY A. MOHAMMAD: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of meetings of the Executive Committee of the Sreshtha House Building Cooperative Society held during the year 1969-70;

(b) the number of meetings of the General Body held during the last three years of the above Society; and

(c) the area, location and the time by when land will be allotted to the above society?